GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 4008 ANSWERED ON 12TH DECEMBER, 2019

TRANSPORTATION OF SCHOOL CHILDREN

4008. SHRIMATI KIRRON KHER:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to formulate a policy to ensure safer transportation of school children and if so, the details thereof;
- (b) the number of accidents and casualties involving transport vehicles carrying children to and from school during the last three years, State/UT-wise; and
- (c) the steps taken by the Government to make road transport safer for school children?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

- (a) This Ministry by notifying G.S.R. 868(E) dated 8th September, 2016 has defined 'School Bus' in rule 2 clause (zc) of CMVR, 1989. The school bus is to meet requirements of AIS-063:2005.
- (b) The ministry does not maintain data of road accidents involving transport vehicles carrying children to and from school. The data on accidents of any type is sourced from respective States.
- (c) The Ministry of Road Transport & Highways administers Motor Vehicles Act (MVA), 1988 and Central Motor Vehicles Rules (CMVR) 1989. The provisions of MVA, 1988 and CMVR 1989 provisions are implemented by the State Government /UTs. The Ministry of Road Transport & Highways has also conveyed its concern about safe transportation of school children to the all the States / UTs who is entrusted with responsibility to ensure maintenance of the traffic discipline by all road users.
